

Challan no. DL17934210613203406 & DL17934210613204436
Circle Civil Line
Vehicle no. UP15DT-7131

17.06.2021

(Through Video Conferencing)

An application has been moved on behalf of applicant for release of vehicle bearing no. UP15DT-7131 on superdari.

Present: Ld. APP for the State.
Sh. Shiv Kumar, Ld. Counsel for applicant.

Submissions heard.

It is submitted by Ld. Counsel for the applicant that Hari Kishan is the registered owner of the above said vehicle. Scan copy of RC and insurance filed by the counsel for applicant.

As per reply of TI, he has no objection to the release of vehicle on superdari to the applicant who is the rightful/registered owner of the vehicle.

No useful purpose shall be served by retaining vehicle No. UP15DT-7131 in traffic pit, OPL, Civil Line, Delhi. Accordingly, in view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014, the aforesaid vehicle only be released to registered owner (**as per RC**). Applicant/owner is directed to deposit his original RC with the TI concerned. Let the RC detained be presented in court at the time of disposal of challan. TI is further directed to take photographs of vehicle from all angles and get the said photographs signed by the applicant/registered owner. The photographs along with CD shall be filed with the final report.

The application is disposed of accordingly. Copy of order be provided to applicant/counsel.

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ASIWAL
(Charu Asiwali)
MM-04/Central/THC
17.06.2021

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E.FIR No.002116/2021
PS : Sarai Rohilla
U/s 379 IPC

18.06.2021

(Through Video Conferencing)

An application has been moved on behalf of applicant for release of vehicle bearing no. DL8SND-3069 on superdari.

Present: Ld. APP for the State.
Applicant Ashish Anand in person.

Submissions heard.

It is submitted by applicant Ashish Anand that he is the registered owner of the above said vehicle. Scan copy of RC and aadhaar card filed by the applicant.

As per reply of IO, he has no objection to the release of vehicle on superdari to the applicant who is the rightful owner of the vehicle.

No useful purpose shall be served by retaining vehicle No. DL8SND-3069 in police station. Accordingly, in view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014, the aforesaid vehicle be released to registered owner. The IO/SHO is further directed to take photographs of vehicle from all angles and get the said photographs signed by the applicant/registered owner. The photographs along with CD shall be filed with the final report.

The application is disposed of accordingly. Copy of order be provided to applicant/counsel.

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18.06.2021

FIR No. 266/2021
PS : Sarai Rohilla
U/s 457/380/411/34 IPC
Stat/e Vs. Azad S/o Hasrat Ali

(Through Video Conferencing)

17.06.2021

Bail application U/s 437 Cr.P.C on behalf of accused Azad S/o Hasrat Ali

Present: Ld. APP for the State
Sh. Naiem Ahmed, Ld. Counsel for accused.

Counsel for accused has submitted that accused is in JC since 27.05.2021 and has been falsely implicated in the present case.

I have heard counsel for accused, Ld. APP for the State and perused the reply.

Ld. APP for the State has opposed the bail application.

Offence is serious in nature. Further, as per reply of IO investigation is at initial stage, recovery of few stolen properties is yet to be made. The possibility of accused tampering with the evidence or hindering the investigation, if released on bail cannot be discounted, at this stage. Furthermore, he has previous involvement in more than 5 cases of similar nature. No ground for bail is made out. Application is accordingly dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.

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MM-04/Central:
Delhi/17.06.2021

FIR No. 267/2021
PS : Sarai Rohilla
State Vs. Aakash @ Kattu S/o Satpal @ Sattu
U/s 392/411/34 IPC

17.06.2021

(Through Video Conferencing)

Interim bail application u/s 437 Cr.P.C on behalf of accused
Aakash @ Kattu S/o Satpal @ Sattu

Present: Ld. APP for State.
Sh. G.K. Chauhan, Ld. Counsel for accused.

Counsel for accused has submitted that accused is in JC and has been falsely implicated in this case. Counsel has submitted that accused be considered for interim bail in terms of guide lines of High Power Committee of Hon'ble High Court of Delhi.

Heard perused the reply.

As per the reply filed by the IO, accused is a habitual offender with more than 06 pending cases against him. In terms of guidelines dated 11.05.2021 issued by the High Power Committee of Hon'ble High Court of Delhi, accused is not found eligible to obtain benefit of interim bail as there are more than 3 pending cases against him. Therefore, instant application stands dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel /LAC for the accused on his email/whatsapp.

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Delhi/17.06.2021

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E.FIR No.11256/2021
PS : Sarai Rohilla
U/s 379 IPC

18.06.2021

(Through Video Conferencing)

An application has been moved on behalf of applicant for release of vehicle bearing no. DL6SAV-2194 on superdari.

Present: Ld. APP for the State.
Sh. Pankaj Tomar, Ld. Counsel for applicant.

Submissions heard.

It is submitted by counsel for applicant that applicant Deepak Gaur is the registered owner of the above said vehicle. Scan copy of RC and aadhaar card filed by the applicant.

As per reply of IO, Present FIR pertains to PS Gulabi Bagh and the same has been transferred to PS Gulabi Bagh that PS Sarai Rohilla is not in the custody of subject vehicle. Accordingly, present application is dismissed being devoid of jurisdiction.

The application is disposed of accordingly. Copy of order be provided to applicant/counsel.

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(Charu Asiwal)
MM-04/Central/THC
18.06.2021

E.FIR No.014252/2021
PS : Sarai Rohilla
U/s 379 IPC

18.06.2021

(Through Video Conferencing)

An application has been moved on behalf of applicant for release of vehicle bearing no. DL6SAQ-5125 on superdari.

Present: Ld. APP for the State.
Sh. Mahender Singh, Ld. Counsel for applicant.

Submissions heard.

It is submitted by Ld. Counsel for the applicant that Vipin Kumar is the registered owner of the above said vehicle. Scan copy of RC and aadhaar card filed by the counsel for applicant.

As per reply of IO, he has no objection to the release of vehicle on superdari to the applicant who is the rightful owner of the vehicle.

No useful purpose shall be served by retaining vehicle No. DL6SAQ-5125 in police station. Accordingly, in view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014, the aforesaid vehicle be released to registered owner. The IO/SHO is further directed to take photographs of vehicle from all angles and get the said photographs signed by the applicant/registered owner. The photographs along with CD shall be filed with the final report.

The application is disposed of accordingly. Copy of order be provided to applicant/counsel.

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18.06.2021

E.FIR No. 000339/2020
PS : Sarai Rohilla
U/s 379/411 IPC
State Vs. Rakesh @ Kaka

17.06.2021

(Through Video Conferencing)

Present: Ld. APP for the State

Surety Sushila alongwith Sh. Apurb Anand, Ld. Counsel for accused.

Bail bonds in the sum of Rs. 20,000/- on behalf of accused Rakesh @ Kala S/o Ram Singh have been furnished. Verification report perused. Ld. Counsel has submitted that original bail bond and FDR shall be submitted physically in court during the course of the day.

Considering the above submissions, Bail bonds stands accepted.

Ahlmad is directed to send a copy of this order to the FDR issuing branch of Bank of Punjab National Bank, along with accurate details of the FDR. Furthermore, concerned Branch Manager is directed not to release such FDR, until otherwise, directed by this court. Ahlmad is further directed to endorse the original FDR as and when the same is presented physically.

This order itself be treated as release warrants for the accused. Let this order be communicated to the Jail Superintendent concerned by all modes, including electronically.

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(Charu Asiwal)
MM-04/Central:
Delhi/17.06.2021

FIR No. 124/2021
PS : Sarai Rohilla
U/s 363/365 IPC
State Vs. Firoz S/o Abdul Hafez

17.06.2021

(Through Video Conferencing)

Present: Ld. APP for the State
Surety Abdul Rashid alongwith Sh. S.P. Sharma, Ld. Counsel for
accused.

Bail bonds in the sum of Rs. 20,000/- in pursuance of interim bail order dt 29.05.2021, on behalf of accused Firoz S/o Abdul Hafez have been furnished. Verification report perused. Ld. Counsel has submitted that original bail bond and FDR shall be submitted physically in court during the course of the day.

Considering the above submissions, Bail bonds stands accepted.

Ahlmad is directed to send a copy of this order to the FDR issuing AU Small Finance Bank, branch of Sohna Road, Gurgaon, Ground Floor, 5, 6, 7 Ninex City Mart, Sector-49, Sohna Road, Gurgaon, Haryana-122101. Furthermore, concerned Branch Manager is directed not to release such FDR, until otherwise, directed by this court. Ahlmad is further directed to endorse the original FDR as and when the same is presented physically.

This order itself be treated as release warrants for the accused. Let this order be communicated to the Jail Superintendent concerned by all modes, including electronically.

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MM-04/Central:
Delhi/17.06.2021

FIR No. 341/2021
PS : Sarai Rohilla
U/s 379/356 IPC
State Vs. Badal

17.06.2021

(Through Video Conferencing)

Present: Ld. APP for the State

Surety Anita alongwith Sh. Rakesh Kumar, Ld. Counsel for accused.

Bail bonds in the sum of Rs. 10,000/- on behalf of accused Badal S/o Deepak Kumar have been furnished. Verification report perused. Ld. Counsel has submitted that original bail bond and FDR shall be submitted physically in court during the course of the day.

Considering the above submissions, Bail bonds stands accepted.

Ahlmad is directed to send a copy of this order to the FDR issuing branch of Bank of Punjab & Sind Bank, along with accurate details of the FDR. Furthermore, concerned Branch Manager is directed not to release such FDR, until otherwise, directed by this court. Ahlmad is further directed to endorse the original FDR as and when the same is presented physically.

This order itself be treated as release warrants for the accused. Let this order be communicated to the Jail Superintendent concerned by all modes, including electronically.

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MM-04/Central:
Delhi/17.06.2021